

vided total employment to 25,223 persons.

For rapid industrialisation of backward districts the Government of India provides following incentives:—

(i) Central Scheme of Investment Subsidy.

(ii) Concesional Finance facilities from the All India Term Lending Financial Institutions.

(iii) Tax Concessions.

(iv) Hire Purchase of Machinery by Small Scale Industries from National Small Scale Industries.

(v) Consultancy for technical services.

(vi) Interest Subsidy.

(vii) Special facilities for Import of Raw Materials.

(viii) Rural Industries Projects Programme.

(ix) Rural Artisans Programme.

(x) District Industries Centre.

In addition, proposal for setting up nucleus plants in each industrially backward districts eligible for Central Subsidy is under consideration of the Government.

**State Government's proposals for inclusion in Annual Plan for 1980-81**

2691. SHRI MADHAVRAO SCINDIA: Will the Minister of PLANNING be pleased to state:

(a) whether proposals of State Governments for inclusion in Annual plan for 1980-81 have been received from all State Governments;

(b) if so, details of the proposal received from Madhya Pradesh with regard to development of backward regions in the State; and

(c) reaction of Government and proposed outlay for the purpose?

THE MINISTER OF PLANNING (SHRI NARAIN DATT TEWARI):

(a) to (c). The proposals of State Governments for their Annual Plans 1980-81 have been received. In the Annual Plan proposals of Madhya Pradesh, no separate allocations have been proposed for 'Economically Backward Regions'. However, tribal areas in the State are economically backward and separate sub-plan is under implementation, with special Central Assistance. For Tribal Sub-Plan area, the flow of funds from the State Plan was envisaged at Rs. 9559.92 lakhs (including provision for Centrally Sponsored Schemes). A final view in this regard is yet to be taken in consultation with the State Government and the Ministry of Home Affairs. In regard to Special Central Assistance for Tribal Sub-Plan, as against the proposed allocation of Rs. 2270 lakhs, an amount of Rs. 1599.64 lakhs may be available to Madhya Pradesh during 1980-81 for this purpose. In addition, there is an unspent amount of Rs. 10.97 lakhs for the years 1978-80 which may also be utilised by Madhya Pradesh Government during 1980-81. Further, the State Governments are likely to receive special Central Assistance on account of primitive tribes and additional tribal pockets. The amounts however have yet to be finalised.

**Piling up of Arms by Bangladesh Nationals in Assam**

2692. SHRI MADHAVRAO SCINDIA:

SHRI AMAR ROYPRADHAN :

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government are aware that Bangladesh nationals in Assam have piled up a large quantity of arms and ammunition endangering the security and peace of the region; and

(b) if so, the facts thereof?

**THE MINISTER OF STATE IN THE  
MINISTRY OF HOME AFFAIRS  
(SHRI YOGENDRA MAKWANA):**

(a) Government have no such information.

(b) Does not arise.

**Explosion of Shells in Army Firing  
Range in Villages of Bikaner**

2693. SHRI MANPHOOL SINGH  
CHAUDHARY: Will the Minister of  
DEFENCE be pleased to state:

(a) whether it is a fact that more than two dozen persons were killed due to explosion of shells in the Army Firing Range in villages under Lun-  
karansar in Bikaner; and

(b) what steps are being taken for the payment of compensation for the dead and destroy the shells with a view to check the recurrence of such mishaps?

**THE MINISTER OF STATE IN THE  
MINISTRY OF DEFENCE (SHRI  
C. P. N. SINGH):** (a) Only one accident has been reported in villages under Lunkaransar in Bikaner which fall within Mahajan Field Firing Range. One person died and three were injured in this accident, which occurred on 26th April, 1980. The deceased and injured persons had removed an unexploded rocket from the range area, which exploded when they were tampering with it outside the range boundary.

(b) Ex-gratia compensation is being paid to the family of the deceased person and to the injured persons purely on humanitarian grounds. As regards exploded shells, a search party is sent after the field firing to locate and destroy such shells in the range area. Civilians are also warned not to enter the range area during the periods of firing and to inform the nearest Army/Police authorities if they find an unexploded shell at any time, without removing or tampering with it.

**Use of Hindi for Official Works**

2694. SHRI T. S. NEGI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the total number of offices that had been notified in the official gazette under Rule 8 of the Official Languages (Use for Official purposes of the Union) Rules, 1976; and

(b) what further action is proposed to be taken to make certain official works compulsory for use of Hindi?

**THE MINISTER OF STATE IN THE  
MINISTRY OF HOME AFFAIRS  
(SHRI YOGENDRA MAKWANA):**

(a) There is no provision or notifying any office under Rule 8(4) of the official Languages Rules 1976. The Central Government may however, by order specify any office already notified under Rule 10(4) of the Official Language Rules 1976 where Hindi alone shall be used for noting, drafting and for such other official purposes as may be specified in the order, by employees who possess proficiency in Hindi.

(b) Certain categories of Official work are required to be done in Hindi or bilingually in Hindi/English under the provisions of the Official Languages Act, 1963 and the Rules made thereunder in 1976.

The Government does not propose to specify any other type of official work for being done compulsory in Hindi at present.

**Use of Hindi by Central Government  
Employees**

2695. SHRI T. S. NEGI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that under the official languages (Use for Official purposes of the Union) Rule 1976, a Central Government employee is free to record his note in Hindi or in English without being himself required to furnish a translation thereof in other language; and